

contd.

matter the case be remitted
in the sine-die list.
At the time of fixing the
date of hearing notice may
be issued to R-2 and
to the Counsel for applicant.

H

Deputy Registrar

MP No 310/94
Fixed on 18/3/94
for Ex parte Interim
order.

Dated: 18/3/94

Rec
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None for the applicant.
Sh. Ravi Shetty for the Respondents.
M.P. for ~~early~~ ^{the} interim
Relief No. 310/94 is rejected.

94

(R. Rangarajan)
A(A)

(M.S. Deshpande)
V/c.

18/3/94
Order/Judgement dispatched
to Applicant/Res. (13)
on 25/3/94

25/3/94

Date: 12-8-94

None to the applicants.
Mr. Shetty for the respondents.
As the applicant has filed an applica-
tion before the Chairman, CAT, for
transferring the case to Chandigarh
bench of CAT the matter is
adjourned to 9-12-94 pending
the decision on that application.
Mr. Shetty to ascertain what is the
result of the application for transfer
of the case by next date.

12/8/94

(V. Ramakrishnan)
A(H)

(M.S. Deshpande)
V/c

MP No 804/94
Fixed for orders
on 12.8.94

By
29/7